

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

Execution Petition 33(ND)2017
in C.P. of 124(ND)2016

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017**

NAME OF THE COMPANY: Sh. Davinderjit Singh Monga

SECTION OF THE COMPANIES ACT: 424

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Kunal Soni

Order

Ld. Counsel for the Respondent has given details of certain other bank accounts of the Judgement Debtor in which amounts are available to satisfy the claim of the Decree Holder. These are:-

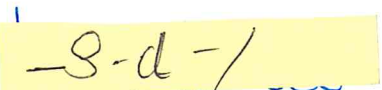
S. No.	Bank Name	Bank Address	Account Number
1	Kotak Mahindra Bank	Unitech House, L-Block, South City-I, Gurugram-122001	01722560001651
2	IndusInd Bank	Unitech Commercial Tower, Sector-45, Gurugram-122003	200999980790
3	HDFC Bank Limited	P-7, Sector-18, Noida – 201301	00882320001161

4	HDFC Bank Limited	Unitech House, South City-I, L-Block, Gurugram – 122001	00440310003128
5	HDFC Bank	Unitech House, L- Block, South City-I, Gurugram-122001	00442320005166

Accordingly, notice be issued to the Managers of the aforesaid Banks directing them to freeze the outward remittances of the amounts available and to file a report before this Tribunal how much amount is available as on date.

Notice to be effected Dasti on the Bank Manager.

To come up on 21st December, 2017.


(Ina Malhotra)
Member (J)